

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:2489
ANSWERED ON:08.12.2011
WATER TREATIES WITH FOREIGN COUNTRIES
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Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether India has signed treaties regarding distribution of water with several countries; and
(b) if so, the details thereof alongwith the quantum of water to be made available to India?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (b) The Government of India has signed a treaty on 12th December, 1996, with the Government of Bangladesh on sharing of Ganga/Ganges waters at Farakka (India), as under:

Availability at Farakka Share of India Share of Bangladesh

70,000 cusecs or less 50% 50%

70,000 cusecs-75,000 cusecs Balance of flow 35,000 cusec

75,000 cusecs or more 40,000 cusecs Balance of flow

Subject to the condition that India and Bangladesh each shall receive guaranteed 35,000 cusecs of water in alternate three 10-day periods during the period March 11 to May 10.

In addition, Government of India has signed project-specific treaty/ agreements with the Government of Nepal as under:

(A) Kosi Project Agreement between India and Nepal, 1964

The Kosi Project Agreement envisages that His Majesty's Government of Nepal (now the Government of Nepal) shall have every right to withdraw for irrigation and for any other purpose in Nepal water from the Kosi river and from the Sun-Kosi river or within the Kosi basin from any other tributaries of the Kosi river as may be required from time to time. The Union (The Government of India) shall have the right to regulate all the balance of supplies in the Kosi river at the barrage site thus available from time to time.

(B) Gandak Project Agreement between India and Nepal, 1964

Gandak Project Agreement envisages that His Majesty's Government of Nepal (now the Government of Nepal) will continue to have the right to withdraw for irrigation or any other purpose from the river or its tributaries in Nepal such supplies of water as may be required by them from time to time in the Valley.

(C) Mahakali Treaty between India and Nepal, 1996

Article - 3 reads as under:

Pancheshwar Multipurpose Project (hereinafter referred to as the "Project") is to be constructed on a stretch of the Mahakali River where, it forms the boundary between the two countries (India and Nepal) and hence both the parties (the Government of India and the Government of Nepal) agree that they have equal entitlement in the utilization of the waters of the Mahakali River without prejudice to their respective existing consumptive uses of the waters of the Mahakali River.

Article - 4 reads as under:

India shall supply 10m³/s (350 cusecs) of water for the irrigation of Dodhara-Chandani area of Nepalese Territory. The technical and

other details will be mutually worked out.